

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 767 of 2020**

**IN THE MATTER OF:**

**Stressed Assets Stabilisation Fund (SASF)**

**....Appellant**

**Vs**

**Punjab National Bank & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Siddharth Barua, Advocate.**

**For Respondents:**

**O R D E R**  
**(Through Virtual Mode)**

**15.10.2020:** Registry has pointed out that the date of hearing fixed in the matter is 30<sup>th</sup> November, 2020 which happens to be a public holiday. The date of hearing is accordingly refixed as **1<sup>st</sup> December, 2020**.

Shri Siddharth Barua, advocate representing the Appellant brings it to our notice that on date of previous hearing Shri Ritin Rai, Sr. Advocate was appearing on behalf of the Appellant whose presence has not been recorded. We take note of his submission and direct reflection of name of Shri Ritin Rai, Sr. Advocate in the order sheet dated 13<sup>th</sup> October, 2020.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*